

**GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION**

**LOK SABHA
UNSTARRED QUESTION NO.2372
TO BE ANSWERED ON 15TH MARCH, 2023**

IMPERSONATION AND DUPLICATION OF RATION CARDS

2372. SHRI SANGANNA AMARAPPA:

SHRI L.S. TEJASVI SURYA:

SHRI PRATHAP SIMHA:

DR. UMESH G. JADHAV:

SHRI ANNASAHEB SHANKAR JOLLE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has been able to identify and eradicate duplicate, impersonated and unutilised ration cards;**
- (b) if so, the total number of such identified ration cards State-wise and the cost saved by the Government in this regard, State/year-wise;**
- (c) the measures taken by the Government to prevent further impersonation and duplication of ration cards and the details thereof; and**
- (d) whether any action has been taken on agents and touts who are involved in faking ration cards, if so, the details thereof?**

A N S W E R

**MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND
CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)**

(a) &(b): As per the Targeted Public Distribution System (TPDS) Control Order 2015, the review of ration cards/beneficiaries list, identification of impersonated/duplicate ration cards and inclusion of genuine eligible beneficiaries/households is the responsibility of the concerned State/UT Government, and the benefit of deleted ration cards is utilized by States/UTs for targeting/addition of new beneficiaries/ration cards subject to State/UT wise ceiling on coverage under NFSA. Accordingly, Central Government maintain the details of around 80 Crore NFSA beneficiaries as reported by concerned States/UTs. Due to such National level de-duplication exercise, around 55 lakh duplicate beneficiaries have been identified as on 01.01.2023. State-wise list of such duplicate beneficiaries is attached as Annexure-I.

(c): This Department has time-to-time conveyed instructions/communications to States/UTs for de-duplication of beneficiaries/ration cards. Department has also drafted an indicative guideline to manage the de-duplication process, which has been shared with all the States/UTs for necessary action, as deemed appropriate.

(d): Doesn't arise.

ANNEXURE REFERRED TO IN REPLY TO PART (a)&(b) OF THE UNSTARRED QUESTION NO.2372 FOR ANSWER ON 15.03.2023 IN THE LOK SABHA.

DUPLICATE BENEFICIARIES REPORTED BY STATES/UTs (As on 01.01.2023)		
S.N.	State Name	Total
1	ANDAMAN AND NICOBAR ISLANDS(AN)	819
2	ANDHRA PRADESH(AP)	1,82,375
3	ARUNACHAL PRADESH(AR)	36,430
4	ASSAM(AS)	39,476
5	BIHAR(BR)	6,67,688
6	CHANDIGARH(CH)	25,175
7	CHHATTISGARH(CG)	2,19,187
8	DNH AND D&D	352
9	DELHI(DL)	4,26,865
10	GOA(GA)	2,852
11	GUJARAT(GJ)	1,94,029
12	HARYANA(HR)	3,30,520
13	HIMACHAL PRADESH(HP)	21,657
14	JAMMU AND KASHMIR(JK)	33,982
15	JHARKHAND(JH)	2,27,085
16	KARNATAKA(KA)	1,29,001
17	KERALA(KL)	28,396
18	LADAKH(LH)	787
19	LAKSHADWEEP(LD)	1,902
20	MADHYA PRADESH(MP)	3,68,950
21	MAHARASHTRA(MH)	3,10,928
22	MANIPUR(MN)	1,80,602
23	MEGHALAYA(ML)	2,082
24	MIZORAM(MZ)	2,338
25	NAGALAND(NL)	26,526
26	ODISHA(OR)	2,00,636
27	PUDUCHERRY(PY)	2,435
28	PUNJAB(PB)	1,16,168
29	RAJASTHAN(RJ)	3,06,190
30	SIKKIM(SK)	2,957
31	TAMIL NADU(TN)	75,689
32	TELANGANA(TL)	77,874
33	TRIPURA(TR)	10,284
34	UTTARAKHAND(UK)	92,181
35	UTTAR PRADESH(UP)	9,21,175
36	WEST BENGAL(WB)	2,71,701
TOTAL		55,37,294
